

**FIR No.02/2010  
PS Subzi Mandi  
State Vs. Gulzar & Ors.**

06/08/2021

**File taken up today on the application of the applicant Samruddin for issuing directions to passport authority for renewal of the passport bearing No.06205514 for the further period of 3 years.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Paras Punyani, Ld. Counsel for the applicant Samruddin (through V.C.).

**Assistant Ahlmad is on leave today.**

Reply to the aforesaid application of the applicant is stated to be received.

At the request of counsel for the applicant, the aforesaid application of the applicant be put up for clarifications/ consideration on **13/08/2021**. Date of 13/08/2021 is given at specific request and convenience of counsel for the applicant.

Issue notice to the IO, for the next date of hearing i.e. **13/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**VIJAY  
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Date: 2021.08.06 14:38:09  
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**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
06/08/2021(G)**

**FIR No.98/2018  
PS Sadar Bazar  
U/s 302/307/34 IPC & 25/27/54/59 Arms Act  
State Vs Ranvir @ Rang Lal**

06/08/2021

**File taken up today on the bail application u/s 439 Cr.P.C. of accused Ranvir @ Rang Lal for grant of interim bail for the period of 20 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Nishant is present (through V.C.).

Sh. V.C. Bharti, Ld. Counsel for the accused Ranvir @ Ranglal (through V.C.).

**Assistant Ahlmad is on leave today.**

Reply to the aforesaid bail application of the accused is stated to be filed by IO/ SI Nishant.

It is submitted by counsel for the accused that IO has not verified all the medical documents. It is further submitted that he will provide complete medical documents of sister of the accused to the IO at the earliest and further/ complete report be called from the IO.

SHO/ IO is directed to file further/ detailed reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused positively, on the next date of hearing.

SHO/ IO is also directed to file further/ detailed report regarding medical condition of sister of the accused, availability of family members of the accused and whether immediate hospitalization/ surgery of sister of the accused is required or not and also to file verification report of all medical documents of sister of the accused on the

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next date of hearing.

Concerned HOD, RML Hospital is directed to provide the requisite reply/ details to the IO on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **12/08/2021**. Date of 12/08/2021 is given at specific request and convenience of counsel for the accused.

IO/ SI Nishant is bound down for the next date of hearing i.e. **12/08/2021**.

Order be uploaded on the website of the Delhi District Court.

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Date: 2021.08.06 14:38:29  
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**(Vijay Shankar)**

**ASJ-05, Central District**

**Tis Hazari Courts, Delhi**

**06/08/2021(G)**

**FIR No.140/2018  
PS Sarai Rohilla  
U/s 307/34 IPC & 25/27 Arms Act  
State Vs. Rohit Mundra & Ors.**

06/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused Rohit Mundra for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Ishwari Prasad has not joined the proceedings through V.C.  
Sh. Vikas Bhatia, Ld. Counsel for the accused Rohit Mundra (through V.C.).

**Assistant Ahlmad is on leave today.**

IO/ SI Ishwari Prasad has not joined the proceedings through V.C. despite being bound down for today. He is absent without any intimation or explanation.

Issue notice to the IO/ SI Ishwari Prasad with direction to appear with appropriate explanation regarding his non-appearance, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **13/08/2021**. Date of 13/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
06/08/2021(G)

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Date: 2021.08.06  
14:38:43 -07'00'

**SC No.22/2021  
FIR No.335/2019  
PS Nabi Karim  
U/s 308/34 IPC  
State Vs. Surender Kumar & Ors.**

06/08/2021

**File taken up today on second bail application u/s. 439 Cr.PC of accused Manohar Lal @ Prem for grant of interim bail for the period of 30 days on the medical grounds of his wife.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Manmeet Singh is present (through V.C.).  
Sh. Satbir Singh, Ld. Counsel for the accused Manohar Lal @ Prem (through V.C.).

**Assistant Ahlmad is on leave today.**

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by the IO that wife of the accused is admitted in the Hindu Rao Hospital, Delhi however, appropriate medical report of the wife of the accused is awaited from the hospital and time be granted to him for filing the complete medical report of the wife of the accused.

SHO/ IO is directed to file report regarding medical condition of wife of the accused, availability of the family members of the accused, further period of stay of wife of the accused and whether further surgery of the wife of the accused is required or not and also to file verification report of medical documents of wife of the accused on the next date of hearing.

The concerned Medical Superintendent, Hindu Rao Hospital, Delhi is directed to provide the appropriate medical report of the wife of the accused positively to the IO on or before the next date of hearing. Notice in this regard be issued to the concerned Medical Superintendent, Hindu Rao Hospital, Delhi for the next date of

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hearing.

At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for consideration on **09/08/2021**. Date of 09/08/2021 is given at specific request and convenience of counsel for the accused.

IO/ SI Manmeet Singh is bound down for the next date of hearing i.e. **09/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**VIJAY**  
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(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
06/08/2021(G)

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Date: 2021.08.06  
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**FIR No.415/2015  
PS Kotwali  
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act  
State Vs. Sanjeev**

06/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused Sanjeev for grant of extension of interim bail for the period of 3 weeks.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
SI Satish Kumar is present (through V.C.).  
Sh. Vibhu Tyagi, Ld. Counsel for the accused Sanjeev (through V.C.).

**Assistant Ahlmad is on leave today.**

Issue notice of the aforesaid application for extension of interim bail to the State. Addl. P.P. for the State accepts the notice of the aforesaid application.

SHO/ IO is directed to file appropriate/ detailed reply of the aforesaid application for extension of interim bail of the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid application of the accused be put up for consideration on **07/08/2021**. Date of 07/08/2021 is given at specific request and convenience of counsel for the accused.

SI Satish Kumar is bound down for the next date of hearing i.e. **07/08/2021**.

Order be uploaded on the website of the Delhi District Court.

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Date: 2021.08.06  
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**(Vijay Shankar)**

**ASJ-05, Central District  
Tis Hazari Courts, Delhi  
06/08/2021(G)**

**Bail Application No.1918/2021**  
**FIR No.567/2016**  
**PS Burari**  
**U/s 420/468/471 IPC r/w Section S.14 Foreigners Act &**  
**S.12 of Passport Act**  
**State Vs. Obeifoka Friday Okeke @ Obiora Tony Okeke**

06/08/2021

**The present bail application u/s. 439 Cr.P.C. of accused Obeifoka Friday Okeke @ Obiora Tony Okeke for grant of regular bail has been received from the Court/ Roster Bench of Sh. Arul Varma, Ld.ASJ/ Special Judge, Electricity Court, Central District, Tis Hazari Courts, Delhi.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Anoop Kumar Gupta, Ld. Counsel for the accused Obeifoka Friday Okeke @ Obiora Tony Okeke (through V.C.).

**Assistant Ahlmad is on leave today.**

Order dated 29/07/2021 passed by Sh. Arul Varma, Ld. ASJ/ Special Judge, Electricity Court, Central District, Tis Hazari Courts, Delhi is perused. Vide aforesaid order, the present regular bail application of the accused Obeifoka Friday Okeke @ Obiora Tony Okeke has been directly transferred to this Court.

Vide office order bearing No.601/23548-582/Bail Power/Gaz/2021 dated 31/03/2021 and office order bearing No.801/33353-383/Bail Power/Gaz/2021 dated 03/06/2021, the undersigned was performing the duty of Bail Roster from 01/04/2021 to 01/07/2021 (for the period as mentioned in the aforesaid office orders) of the Police Stations as mentioned in the aforesaid office orders. The Bail Duty Roster was changed vide office order bearing No.887/37133-168/Bail Power/Gaz/2021 dated 01/07/2021.

The present application is the regular bail application of the accused

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Obeifoka Friday Okeke @ Obiora Tony Okeke. Admittedly, charge-sheet of the present case is stated to be not pending in this Court. At present, this Court is not performing the Bail Duty Roster.

It is submitted by counsel for the accused that in view of the above, the present regular bail application of the accused be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.

In view of the above, the aforesaid regular bail application of the accused Obeifoka Friday Okeke @ Obiora Tony Okeke be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **09/08/2021 at 2:00 PM.** Date of 09/08/2021 is given at specific request and convenience of counsel for the accused. Counsel for the accused is directed to appear before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **09/08/2021 at 2:00 PM.**

Ahlmad is directed to send the present bail application of the accused Obeifoka Friday Okeke @ Obiora Tony Okeke immediately to the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi, complete in all respect.

Order be uploaded on the website of the Delhi District Court.

**VIJAY**  
**SHANKAR**  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
06/08/2021(G)

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Date: 2021.08.06  
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**FIR No.140/2018  
PS Sarai Rohilla  
U/s 307/34 IPC & 25/27 Arms Act  
State Vs. Rohit Mundra & Ors.**

06/08/2021

**File taken up today on the application of accused Rahul Mittal @ Ashish Mittal for correction/ modification of name of the applicant/ accused in interim bail order dated 31/05/2021.**

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Akhil, Ld. Proxy counsel for counsel for the accused Rahul Mittal @ Ashish Mittal.

**Assistant Ahlmad is on leave today.**

Issue notice to the IO to appear and SHO/IO is directed to file appropriate/ detailed reply to the aforesaid application of the accused, for the next date of hearing.

At the request of proxy counsel for counsel for the accused, the aforesaid application of the accused be put up for consideration on **09/08/2021**. Date of 09/08/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**VIJAY**  
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**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**06/08/2021(G)**

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Date: 2021.08.06  
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**CNR No.DLCT01-012265-2019**  
**SC No.123/2021**  
**FIR No.131/2018**  
**PS Subzi Mandi**  
**State Vs. Chatar Pal @ Sanju & Anr.**

06/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Both accused have not joined the proceedings through V.C.

**Assistant Ahlmad is on leave today.**

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **02/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**VIJAY**  
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**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**06/08/2021(G)**

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Date: 2021.08.06  
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**CNR No.DLCT01-007325-2020**  
**SC No.45/2021**  
**FIR No.79/2020**  
**PS Wazirabad**  
**State Vs. Sartaj & Anr.**

06/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Both accused have not joined the proceedings through V.C.

Sh. Manish Sharma, Ld. Legal Aid Counsel for the accused Sartaj (through V.C.).

**Assistant Ahlmad is on leave today.**

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **09/11/2021**. Date of 09/11/2021 is given at specific request and convenience of counsel for the accused Sartaj.

Order be uploaded on the website of the Delhi District Court.

**VIJAY**

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**(Vijay Shankar)**

**ASJ-05, Central District  
Tis Hazari Courts, Delhi**

**06/08/2021(G)**

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Date: 2021.08.06  
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**CNR No.DLCT01-000494-2015**  
**SC No.124/2021**  
**FIR No.135/2013**  
**PS Crime Branch**  
**State Vs. Ahmad Hussain @ Junaid**

06/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Accused Ahmad Hussain @ Junaid is present with Ld. Counsel Mr. Syed Firoz (through V.C.).

**Assistant Ahlmad is on leave today.**

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **02/11/2021**. Date of 02/11/2021 is given at specific request and convenience of counsel for the accused.

PW-30 and one material witness be summoned for the next date of hearing i.e. **02/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**VIJAY**  
**SHANKAR**  
**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**06/08/2021(G)**

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Date: 2021.08.06  
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**CNR No.DLCT01-000555-2019**  
**SC No.87/2021**  
**FIR No.65/2018**  
**PS Maurice Nagar**  
**State Vs. Gautam @ Sachin & Anr.**

06/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Accused have not joined the proceedings through V.C.

**Assistant Ahlmad is on leave today.**

In the interest of justice, I am not passing any adverse order on account of non- appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **02/11/2021**.

PW-1 be summoned for the next date of hearing i.e. **02/11/2021**.

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Date: 2021.08.06  
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**(Vijay Shankar)**

**ASJ-05, Central District  
Tis Hazari Courts, Delhi  
06/08/2021(G)**

At this stage, accused Kishan has been produced from J/C through V.C. from Jail No.10, Rohini Jail, Delhi. He has been apprised with the orders and the next date of hearing.

Accused Kishan may be produced on the next date of hearing either

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through video conferencing or physically as per convenience of the State.

Put up on the date already fixed i.e. **02/11/2021.**

Order be uploaded on the website of the Delhi District Court.

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Date: 2021.08.06  
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**(Vijay Shankar)**

**ASJ-05, Central District  
Tis Hazari Courts, Delhi  
06/08/2021(G)**

**CNR No.DLCT01-000564-2020**  
**CA No.34/2021**  
**Mohd. Javed Vs. State**

06/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: None has joined the proceedings through V.C. on behalf of the appellant.  
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through V.C.).

**Assistant Ahlmad is on leave today.**

In the interest of justice, I am not passing any adverse order on account of non-appearance of the appellant. Last opportunity is granted to the appellant for appearance on the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on **02/11/2021.**

Order be uploaded on the website of the Delhi District Court.

**VIJAY**  
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**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**06/08/2021(G)**

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Date: 2021.08.06  
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**CNR No.DLCT01-002182-2021**  
**CR No.42/2021**  
**Income Tax Office Vs. Pradip Burman**

06/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Manmeet Singh Arora, Ld. Counsel for the revisionist (through V.C.).  
Ms. Divya Bhalla, Ld. Counsel for the respondent (through V.C.).

**Assistant Ahlmad is on leave today.**

Counsel for the respondent seeks time for filing reply to the present revision petition. Heard. Request is allowed. Reply be filed on or before the next date of hearing with direction to supply advance copy of the same to the opposite counsel.

TCR is stated to be not received. TCR be summoned three day prior to the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for reply and arguments on **02/11/2021**. Date of 02/11/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**VIJAY**  
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**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**06/08/2021(G)**

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**CNR No.DLCT01-002199-2021**  
**CR No.43/2021**  
**Income Tax Office Vs. Pradip Burman**

06/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Manmeet Singh Arora, Ld. Counsel for the revisionist (through V.C.).  
Ms. Divya Bhalla, Ld. Counsel for the respondent (through V.C.).

**Assistant Ahlmad is on leave today.**

Counsel for the respondent seeks time for filing reply to the present revision petition. Heard. Request is allowed. Reply be filed on or before the next date of hearing with direction to supply advance copy of the same to the opposite counsel.

TCR is stated to be not received. TCR be summoned three day prior to the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for reply and arguments on **02/11/2021**. Date of 02/11/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**VIJAY**  
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**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**06/08/2021(G)**

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Date: 2021.08.06  
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**CNR No.DLCT01-000185-2021**

**SC No.16/2021**

**FIR No.415/2015**

**PS Kotwali**

**U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act**

**State Vs. Sunil & Ors.**

06/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of the accused Sunil Rathore for grant of interim bail for the period of 60 days for performing the last rites/ rituals of the only brother-in-law of the accused.**

**(Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
SI Satish Kumar is present (through V.C.).  
Sh. Harsh Vardhan Sharma, Ld. Counsel for the accused Sunil Rathore (through V.C.).

**Assistant Ahlmad is on leave today.**

Further reply to the aforesaid interim bail application of the accused Sunil Rathore is filed by SI Satish Kumar.

By way of present order, this Court shall disposed of interim bail application of the accused Sunil Rathore.

Arguments heard on the aforesaid interim bail application of the accused Sunil Rathore. Perused the material available on record.

During the course of arguments, it was submitted by counsel for the accused Sunil Rathore that the accused is falsely implicated in the present case. It was further submitted that no other interim bail application of the accused on the same ground is pending/ decided by the Hon'ble Superior Courts. It was further submitted that accused has filed the present interim bail application for performing the last rites/ rituals of the brother-in-law of the accused. It was further submitted that accused is the only brother-in-law (Jija) of deceased Sh. Arvind Singh Rathore. It was further submitted that the brother-in-law namely Sh. Arvind Singh Rathore of the accused, under mysterious circumstances has committed suicide on 16/07/2021. It was further submitted that cremation of the brother-in-law of the accused has already been done. It was further submitted that as per local customs/ rituals, the submerging of ashes of the deceased Sh. Arvind Singh Rathore has to be done by his Jija i.e. accused or to be performed in the presence of the accused and presence of the accused is must for the said purpose. It was further submitted that ashes of the deceased are still lying at the house of the deceased at Village Bhimpura, District

Bhind, M.P. for the presence of Jija i.e. accused. It was further submitted that ashes of the deceased are to be submerged at Ganga River, Allahabad. It was further submitted that interim bail for the period of 60 days be granted to the accused for submerging the ashes of his brother-in-law and also to perform the last rites/ rituals. It was further submitted that accused has never misused the liberty granted to him by way of interim bail. It was further submitted that the accused has no previous involvement in any other case and jail conduct of the accused is satisfactory. It was further submitted that the accused is in J/C in the present case for the period of more than six years. It was further submitted that the accused shall abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period and shall also not seek further extension of interim bail on any ground.

During the course of arguments, it was submitted by Addl. P.P. for the State that the allegations against the accused are serious in nature and he can abscond, if the interim bail is granted to him and the present interim bail application of the accused be dismissed.

The factum regarding death of brother-in-law namely Sh. Arvind Singh Rathore of the accused is not disputed. It is also not disputed that submerging of ashes of the deceased Sh. Arvind Singh Rathore has to be done by the accused or to be performed in the presence of the accused and presence of the accused is must for the said purpose. Accused is stated to be not involved in any other case. Considering the facts, circumstances and in view of the submissions made and without going into the merits of the present case, the present interim bail application of the accused Sunil Rathore is allowed and accused is admitted to **interim bail for the period of seven days** on furnishing personal bond and surety bonds in the sum of Rs.25,000/- each with two sureties each of like amount to the satisfaction of the Court subject to the conditions that:-

- i) Accused shall not flee from the justice;*
- ii) Accused shall not tamper with the evidence;*
- iii) Accused shall not threaten or contact in any manner to the prosecution witnesses;*
- iv) Accused shall not leave the country without permission of the Court;*
- v) Accused shall convey any change of address immediately to the IO and the court;*
- vi) Accused shall also provide his mobile number to the IO;*
- vii) Accused shall mark his attendance before the concerned IO (and if IO is not available then to concerned SHO) on each and every day through mobile by sharing his location with the SHO/IO;*

- viii) Accused shall further make a call, preferably by audio plus video mode to concerned IO (and if IO is not available then to concerned SHO) on each and every day between 10:00 AM to 5:00 PM;*
- ix) Accused shall keep his such mobile number 'Switched On' at all the time;*
- x) Accused shall not indulge in any kind of criminal activities;*
- xi) Accused shall follow Covid-19 protocol/guidelines issued by Central Government/State Government/Competent Authorities;*
- xii) The period of interim bail of 7 days shall commence from the date of release of the accused from Jail;*
- xiii) Accused is directed to furnish personal bond/surety bonds within a week;*
- xiv) Accused shall not seek further extension of interim bail on any ground;*
- xv) Accused shall surrender before the concerned Jail Superintendent after expiry of interim bail period;*
- xvi) Concerned Jail Superintendent is directed to file the surrender report of the accused after expiry of interim bail period or after surrender of the accused.*

A copy of this order be sent to the concerned Jail Superintendent through E-mail for information and necessary action. Copy of order be also sent to the concerned SHO/IO for compliance. Order be uploaded on the website of the Delhi District Court. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

**VIJAY**  
**SHANKAR**  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
06/08/2021(G)

Digitally signed by  
VIJAY SHANKAR  
Date: 2021.08.06  
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